

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 482  
T.A. No.

1990.

DATE OF DECISION 7.8.1990.

Joginder Prasad Singh Applicant (s)

Shri S.N. Bhardwaj, Advocate for the Applicant (s)

Versus  
Union of India

Respondent (s)

Shri K.C. Dhingra, Advocate for the Respondent (s) No.1 & 2.

CORAM :

The Hon'ble Mr. D.K. Agrawal, Member (Judicial)

The Hon'ble Mr. P.C. Jain, Member (Administrative).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Delivered by Hon'ble Shri D.K. Agrawal )

Heard the learned counsel for both parties. This application under Section 19 of the Administrative Tribunals Act, 1985 has been filed aggrieved with an order, not available on record, said to have been passed on 6th February, 1985. The facts are that the applicant was employed as Beldar by the respondents on daily wage basis and ceased to work with effect from 6th February, 1987. The present application was filed before the Tribunal on 23.2.1990. In view of the provision of sub-section 2 of section 21 of the Administrative Tribunals Act, 1985, the application in respect of any cause of action which arises within three years preceding the date of commencement of the act, the application has <sup>to be</sup> made within six months ~~by~~ of the commencement of the Act or one year of the cause of action, which ever is latter. In the present case, the cause of action arose to the applicant on 6.2.1985. Therefore, limitation for filing the application expired on 30th April, 1986. Thus the

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application is clearly barred by limitation. The application for condonation of delay does not contain good grounds. Therefore, the application is rejected as time barred.

*C. C. 7/81/90*  
( P.C. Jain )  
Member (Admn.)

*D.K. Aggarwal*  
( D.K. Aggarwal ) 7.8.90  
Member (Judl.)